

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.211 – IA/927(AHM)2023  
ITEM No.212 – IA/1180(AHM)2023  
In  
C.P.(IB)/301(AHM)2022

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Indian Bank (Erstwhile Allahabad Bank)  
V/s  
Yash Kirti Tours and Travels Pvt Ltd )

.....Applicant

.....Respondent

**Order delivered on: 05/06/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant :Mr. Sumit Parikh, Advocate  
For the Respondent :

**ORDER**

**IA/927(AHM)2023 & IA/1180(AHM)2023**

**IA/927(AHM)2023**

Learned counsel for the applicant/liquidator appears and submits that a withdrawal purshis has been filed on 03.06.2024 vide Inward Diary No. 4345. On the basis, of the e-mail received from the liquidator which is annexed with the withdrawal purshis. Recording the statement of the counsel for the applicant/liquidator withdrawal is allowed.

In view of the above, **IA/927(AHM)2023** is dismissed as withdrawn.

**IA/1180(AHM)2023**

Learned counsel for the applicant/liquidator appears and submits that a withdrawal purshis has been filed on 03.06.2024 vide Inward Diary No. 4347. On the basis, of the e-mail received from the liquidator which is annexed with the withdrawal purshis.

Recording the statement of the counsel for the applicant/liquidator withdrawal is allowed.

In view of the above, IA/1180(AHM)2023 is dismissed as withdrawn.

Sd/-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

Sd/-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**